

Central Administrative Tribunal, Principal Bench

Original Application No.1729 of 1999

M.A.1692/99 in M.A.1698/99 &  
M.A.No.1899/99

(P)

New Delhi, this the 27th day of October, 2000

Hon'ble Mr. S. R. Adige, Vice Chairman(A)  
Hon'ble Mr. Kuldip Singh, Member (J)

1. All India Scheduled Castes and Scheduled Tribes Railway Employees Association, Moradabad Division through Branch Secretary Shri Sher Singh opp. Railway Station Moradabad (UP)
2. Kishan Lal S/o Shri Rama Driver 'A' Loco Shed, Moradabad
3. Dham Singh S/o Shri Basant Ram Driver 'A' Loco Shed, Moradabad
4. Pritam Sahai S/o Shri Haridass Guard 'A' Special N.Rly. Station, Moradabad

- Applicants

(By Advocate - None)

Versus

1. Union of India through the General Manager Northern Railway, Baroda House New Delhi
2. The Secretary, Railway Board, Rail Bhawan New Delhi
3. The Divisional Railway Manager, Northern Railway, Moradabad Division Moradabad (UP)

- Respondents

(By Advocate - Shri B.S.Jain)

O R D E R (ORAL)

By Hon'ble Mr. S.R. Adige, Vice Chairman(A)

1. None appeared for applicant when the case was called out in the second round. Shri A.K.Trivedi, proxy counsel for Shri V.P.Sharma had appeared in the first round. Shri B.S.Jain, counsel for respondents appeared in the second round.

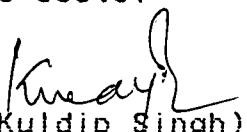
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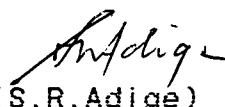
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2. Applicants impugn respondents' circular dated 15.5.98 (Annexure A-1) and circular dated 20.5.99 (Annexure A-2).

3. The aforesaid circular dated 20.5.99 is based upon the earlier circular dated 15.5.98. The aforesaid circular dated 15.5.98 had been challenged in O.A.1491/98 (All India SC/ST Railway Employees Assn., New Delhi vs. UOI through the G.M., Northern Railway, Baroda House, New Delhi & ors.) and other connected cases, which had been heard by this very Bench and by our orders dated 10.8.2000, the challenge to the aforesaid circular dated 15.5.98 had been dismissed and its legality was upheld.

4. The aforesaid ruling dated 10.8.2000 is squarely applicable in the present case and under the circumstances, the present O.A. is also dismissed. No costs.

  
(Kuldeep Singh)  
Member (J)

  
(S.R. Adige)  
Vice Chairman (A)

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